

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.623**  
**IB-2417(ND)/2019**

**IN THE MATTER OF:**

**M/s. Tek Travels Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Ted Travels and Experiences Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 15.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Proxy Counsel Ruchir Agarwal**

**For Commissioner, VAT**

**:Mr. M.L. Garg, Adv.**

**For the IRP**

**:Adv Ashok Juneja and Adv  
Shreya Aggarwal with Mr. Anil  
Kumar Mittal IRP/Deemed RP in  
person**

**For the Respondent/Corporate Debtor**

**:Ms. Himani Rawat, Proxy  
Counsel of Mr. Vinod Trisal, Adv.**

**ORDER**

Due to paucity of time, matter is adjourned to **19.04.2023**.

**Sd/-**  
**(COURT OFFICER)**